

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.44/2008  
This the 28<sup>th</sup> day of January 2008

**HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Krishan Kumar Chauhan, aged about 22 years, Son of Late Ram Lautan, Resident of Village-Majhreti (Patith) Post Office Pargana & Tehsil Mnakapur, District Gonda.

...Applicant.

By Advocate: Shri G.P. Misra.

Versus.

1. Union of India through Ministry of Railway Baroda, New Delhi.
2. Divisional Railway Manager (Kamri) N.E.R. Lucknow.
3. Regional Manager, N.E.R., Gonda.

... Respondents.

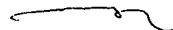
By Advocate: Shri Deepak Shukla for Shri Prashant Kumar.

**ORDER (Oral)**

**BY MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Heard Shri G.P. Misra, the learned counsel for applicant and Shri Deepak Shukla for Shri Prashant Kumar, the learned counsel for the respondents.

2. The applicant has filed this OA for issuing direction to the competent authority for his compassionate appointment on the ground that he is filed a representation covered under Annexure-1 dated 25.07.2007, which is still pending for consideration.



3. The Learned counsel for respondents represents that the applicant has made a representation at the belated stage as his father died on the year 1994.

4. Heard both sides.

5. It is the case of the applicant the respondents have not decided his representation till date and also for issuing direction to the competent authority for his appointment on compassionate ground. The representation of the applicant covered under Annexure-1 dated 25.7.2007 is still pending with the respondents authorities. It is the claim of the applicant that the representation is within time and he is entitled for compassionate appointment. Without disposal of such representation, issuing of any direction to the respondents authorities is not at all desirable at this stage.

6. In view of the above circumstances and for a fair and just disposal of the proceedings, OA is disposed of with a direction to the respondent authorities to consider the representation of the applicant covered under Annexure-1 dated 25.07.2007 for compassionate appointment and pass a reasoned order as per rules and regulations within a period of three months from the date of receipt of the copy of this order. No costs.

  
**(M. KANTHAIYAH)**  
**MEMBER (J)**

28-01-2008

Ak/.